

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

OA No. 136/95.

Date of order: 18-11-96.

Between:-

K. E. V. Srinivas Murthy ... Applicant
And

The Superintendent of Post Offices,
Nandyal.

.. Respondent.

Counsel for the Applicant: Mr. M. Subba Reddy

Counsel for the Respondents: Mr. N. V. Ramana, CGSC.

CORAM:

HON'BLE MR. JUSTICE M.G. CHOUDHARI, VICE CHAIRMAN

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (A)

Hon'ble Tribunal made the following order:-

Ms. Y. Srilatha for Mr. M. Subba Reddy for the applicant.

Mr. V. Rajeswara Rao for the respondents.

Vide order in MA. 1041/96 the O.A. is restored and called out for orders.

The learned counsel for the applicant Ms. Y. Srilatha prays for withdrawal of the O.A. No objection from the counsel for the respondents.

.....
O.A. is allowed to be withdrawn. No order as to costs.

It is made clear that the interim order dated 9-2-95 stood vacated with the dismissal of the O.A. on 30-8-95

The O.A. is disposed of.

J. M. B.
27-12-96
DY. REGISTRAR (JUDL)

OA, 136/95.

Copy to:-

1. The Superintendent of Post Offices,
Nandyal.
2. One copy to Mr. M. Subba Reddy, Advocate, C.A.T. Hyd.
3. One copy to Mr. N. V. Ramana, G.S.C. C.A.T. Hyd.
4. One spare copy.

26/1/97
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TYPED BY

I COURT

CHECHED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI

AND

THE HON'BLE MR.H.RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 10/11/1996

ORDER / JUDGMENT

W.L./R.A/C.A. NO.

O.A.NO. 136/95

T. NO.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered rejected.

No order as to costs.

pvm.

